

(b) if so, whether this statement was made after a study of the constitutional implications of such a decision ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAMMAD YUNUS SALEEM) : (a) No such statement was made by the Law Minister.

(b) Does not arise.

#### VALUABLES OF THE REFUGEES

1032. SHRI JAGAT NARAIN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of cases of the valuables of refugees which are at present in possession of the Custodian of Evacuee Property, Delhi or the Regional Settlement Commission, Delhi or the Superdars appointed by these officials and the reasons therefor ; and

(b) whether Government propose to afford relief/compensation to such refugees who are facing hardships ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) 28. In all these cases moveable properties of the defaulters have been attached for non-

payment of Government dues, and placed in the custody of Superdars who have been sponsored by the defaulters themselves.

(b) The question of affording compensation/relief in the above cases does not arise, as the moveables have been attached on account of default in payment of 'Public dues' outstanding against the defaulters.

#### DEMANDS OF THE WORKERS OF CONTROLLER OF TELEGRAPH STORES, MADRAS

1033. SHRI ARJUN ARORA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government's attention has been drawn to the recent demands of the employees working under the Controller of Telegraph Stores at Madras ; and

(b) if so, the action taken by Government in the matter ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes.

(b) The position in respect of the various demands is indicated in the attached statement.

#### STATEMENT

Demand	Present position
(i) Increase of staff in the Grades of Tindal, Carpenter Grade II, Packer Grade II, Markers, Nailers, Binders, Weighman and Sarcars.	The Chief Controller, Telegraph Stores, Calcutta, is competent to sanction these posts in the Madras Store Depot on the basis of workload and requirements. The posts are sanctioned by him accordingly within his powers as and when found justified. He has been asked to review the requirements and take such action as may be justified.
(ii) Absorption of senior Mazdoors in the regular vacancies arising in the cadres of Peons and Watchmen.	The Peons and Watchmen are Class IV employees borne on the regular establishment of the Department, whereas, the Mazdoors in the Stores and Workshops Organisations are borne on the Industrial establishment. Since the industrial and non-industrial establishments are quite distinct for all intents and purposes, the staff belonging to one arm cannot seek promotion in the other arm. The Mazdoors, therefore, cannot look for promotion to the cadres of Peons and Watchmen.
(iii) Grant of permission to Mazdoors and the categories of industrial workers to take all departmental examinations.	The position has been indicated against item (ii) above. The Mazdoors and other industrial workers have got their own line of promotion <i>viz.</i> , promotion from

Demand	Present position
(iv) Industrial workers of Stores Depots should be brought on to the regular establishment.	unskilled to the semi-skilled and from the semi-skilled to the skilled cadres. The promotion is made on the basis of seniority- <i>cum</i> -fitness subject to fulfilling certain prescribed conditions. This category of staff cannot, therefore, be permitted to take all departmental examinations, for which the staff in the regular establishment are eligible.
(v) Promotional avenues of industrial workers passing matriculation examination to the clerical cadre or an incentive scheme.	Industrial workers of Stores Depots cannot be brought on to the regular establishment as the workers in these organisations are governed under Factories Act. The question of classification of the industrial workers in the Circle Stores Depots as non-industrial workers is, however, under consideration.
(vi) Delegation of powers to GTS to sanction all W.C.P.F. and G.P.F. advances.	In view of the position indicated against items (ii) & (iii) above, the industrial workers cannot seek promotion to the clerical cadre.
(vii) Redressal of local grievances by C.T.S. promptly.	The question of delegating powers to the subordinate authorities is under consideration.
(viii) Appointment of a High-powered Committee to examine various items of work performed by Mazdoors and their promotional avenues.	This is generally done but the Chief Controller of Telegraph Stores, Calcutta has also been directed to issue instructions to the subordinate units under him for ensuring that the workers' grievances are attended to promptly.
(ix) Transfer of workers to Madras Store Depot in the supervisory vacancies.	As regards the promotional avenues of the Mazdoors, the position has already been indicated against item (iii) above. There is no need for appointing any Committee for the purpose.
(x) Application of all leave rules of regular establishment to the industrial workers.	The Union's demand is not quite clear. The Chief Controller, Telegraph Stores, Calcutta has, therefore, been addressed to look into this demand of the Union.
(xi) Appointment of a Committee to study pay scales of industrial workers.	The industrial workers in the P. & T. Department are governed by the leave rules issued by Government on the basis of recommendations of the Second Pay Commission. These leave rules, however, do not provide certain details like rate of leave earned and accumulation thereof etc. This aspect of the case is under consideration of the Government in the National Council under J.C.M.
(xii) Appointment of a Committee to study pay scales of industrial workers.	Revision of pay structure in any cadre has been banned by Government for a year or so. However, this case was discussed by the P. & T. Mazdoor Union, Calcutta with the Chairman, P. & T. Board on 16-8-67. The Union's demand was rejected. The question of appointment of a Committee to study the pay scale of the industrial workers, therefore, does not arise.